

than the prevailing market prices of the same in Britain; and

(b) whether it is a fact that more than 70 per cent of the material imported by the Heavy Electricals Private Ltd., can be manufactured in India?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir; as a rule, to ensure competition, tenders from six suppliers known in the line in the UK are being called for; after these tenders are scrutinised, the lowest tender is ordinarily accepted. If for technical reasons a higher tender has to be considered, negotiations are conducted with the suppliers and every effort is made to obtain a reduction in prices.

(b) No, Sir; only such equipment as is not available indigenously is being imported.

Non-claimant Displaced Persons in Ulhasnagar

986. Shri Parulekar: Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 1599 on the 20th April, 1960 and state the reasons for fixing eight annual instalments for payment of the purchase price of tenements allotted to non-claimant refugees in Ulhasnagar in Thana District, whereas the purchase price of 'C' Block tenements is to be paid in forty half yearly instalments?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): The tenements in 'C'-Block were constructed by the Bombay Government in 1950 out of the loan advanced to them by the Central Government. The Bombay Government had, prior to the enforcement of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, decided to sell the tenements to displaced

persons on an initial payment equal to 1/4 of the cost and the balance in forty half-yearly equated instalments. Only 148 tenements out of the 300 'C' Block tenements were sold on those terms. Subsequently in May 1955, the Displaced Persons (Compensation & Rehabilitation) Rules, came into force and the tenements are since then being disposed of in accordance with the provisions of those rules. Attention of the Hon'ble member is invited to rule 42 of these rules, which lays down the instalments of payment.

Renewal of Passports.

987. Shri H. N. Mukerjee: Will the Prime Minister be pleased to state:

(a) whether it is the usual practice to have a special endorsement on passports, when renewed, that any further renewal would not be permitted; and

(b) what can be the reason for such prior intimation of a ban in future on foreign travel?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). It is not the usual practice to make an observation on a passport against its further revalidation. Such an observation is recorded on passports which are issued to enable the holders to attend specific conferences, sports events etc., abroad or when passports issued by the State Governments prior to the centralization of passport administration in the year 1954, are replaced gratis by current series passports. In the latter case the said observation simply instructs passport issuing authorities in India and abroad that these passports should not be renewed after their full life has expired and that the holders should apply for fresh passports in the usual way if they wish to travel further. There is no question of banning such travel.